BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 188/9/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017

Name of the Company:

Jagannath Ind. Estate Owners Associatition

V/s.

Anil Tradecom Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mannish Pathala lawyer Petitioner M.T. Pathala

2. Raheel Patel lawyer Respondent anyth

1/B Nanavali Accordances

ORDER

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner. Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Respondent.

Proof of service on Respondent filed.

Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates Filed Vakalatnama for Respondent.

Learned Advocate appearing for Respondent submitted that they don't wish to file any objections as there is no dispute with regard to the amount claimed by the petitioner.

List the matter on 11.12.2017

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 8th day of December, 2017.